

**I. MOTION REGARDING SUSPENSION OF CERTAIN RULES OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE PUNJAB VIDHAN SABHA (PUNJAB LEGISLATIVE ASSEMBLY)**

**A MINISTER to move that-**

"This House resolves that during the Special Sittings of 4<sup>th</sup> Session of the 16<sup>th</sup> Punjab Vidhan Sabha (Punjab Legislative Assembly), only that business shall be transacted for which the Session is called and any other business including Questions, Calling Attention Notices and other business to be proposed by a Private Member shall not be brought before or transacted in the House during the Session and all relevant rules on the subject in the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly) do hereby stand suspended to that extent."

**II. MOTION UNDER RULE 16**

**A MINISTER to move that** the Vidhan Sabha (Assembly) at its rising this day shall stand adjourned **sine-die**.

**III. PAPERS TO BE LAID ON THE TABLE**

**1. A MINISTER to lay on the Table –**

the Report of the Sixth Punjab Finance Commission along with Explanatory Memorandum as to the action taken on the recommendations made by the Sixth Punjab Finance Commission for Panchayats and Urban Local Bodies for the years 2021-22 to 2025-26, as required under Article 243-I (4) & 243-Y(2) of the Constitution of India and under section 11 of the Punjab Finance Commission for Panchayats and Municipalities Act, 1994.

**2. A MINISTER to lay on the Table** the Audit Report & Balance Sheet of the Punjab State Human Rights Commission for the years 2019-20 and 2020-21, as required under section 35(4) of the Protection of Human Rights Act, 1993.

**3. A MINISTER to lay on the Table** the Annual Report of the Amritsar Development Authority for the year 2021-22, as required under section 54(2) of the Punjab Regional and Town Planning and Development Act, 1995.

**4. A MINISTER to lay on the Table** the Annual Report of the Patiala Urban Planning & Development Authority for the year 2020-21, as required under section 54(2) of the Punjab Regional and Town Planning and Development Act, 1995.

**5. A MINISTER to lay on the Table** the Annual Report of the Punjab State Food Commission for the year 2019-20, as required under sub Section 6(F) of Section 16(6) of the National Food Security Act, 2013.

6. A MINISTER to lay on the Table the Annual Administrative Report and Accounts of the Punjab Pollution Control Board for the year 2020-21 as required under section 39(2) of the Water (Prevention and Control of Pollution) Act, 1974.
7. A MINISTER to lay on the Table the Annual Report of the Punjab State Electricity Regulatory Commission for the year 2021-22, as required under section 105(2) of the Electricity Act, 2003.
8. A MINISTER to lay on the Table the Annual Report of the Punjab Information & Communication Technology Corporation Limited (Punjab InfoTech) for the year 2019-20, as required under section 395 (1) (b) of the Companies Act, 2013.
9. A MINISTER to lay on the Table 12<sup>th</sup> Annual Report of the Punjab State Transmission Corporation Limited for the year 2021-22, as required under section 395 of the Companies Act, 2013.

#### IV. OFFICIAL RESOLUTION

##### **SARDAR GURMEET SINGH KHUDIAN, MINISTER FOR AGRICULTURE AND FARMERS WELFARE to move that-**

"Due to non-release of Rural Development Fee (R.D.F.) for the last four seasons (KMS 2021-22, RMS 2022-23, KMS 2022-23 & RMS 2023-24) by the Government of India, the rural development works of the State of Punjab are being adversely affected.

The Punjab Vidhan Sabha strongly condemns that despite the requisite amendments in the Punjab Rural Development Act, 1987, as directed by Government of India, being passed by this August House and consequent notification published in the official gazette by the present State Government on 18.07.2022, Government of India has not yet released the withheld amount of Rs. 3622.40 Crores towards Rural Development Fee@3% accumulated for the last four seasons on agricultural produce bought from the State of Punjab.

The State of Punjab has created huge market infrastructure unparalleled to any other State of India. The R.D.F. so collected is utilized solely for the welfare of farmers of the State and development of rural infrastructure including maintenance and creation of rural mandies and rural link roads for enabling easy access in transporting agricultural produce to the nearest mandies. Thus, due to non-release of Rural Development fee by the Government of India, all the rural developmental activities in Punjab have come to a halt.

This House recommends to the State Government to approach the Central Government for the release of withheld Rural Development Fee amounting to Rs. 3622.40 crores immediately so as to continue with the uninterrupted developmental activities for the welfare of farmers and rural population of the State of Punjab."

#### V. LEGISLATIVE BUSINESS

**The Punjab Affiliated Colleges (Security of Service) Amendment Bill, 2023**

A MINISTER to introduce the Punjab Affiliated Colleges (Security of Service) Amendment Bill, 2023.

To move that the Punjab Affiliated Colleges (Security of Service) Amendment Bill, 2023, be taken into consideration at once.

Also to move that the Bill be passed".